

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1565
ANSWERED ON:13.12.2013
ESCAPED CHILDREN FROM JUVENILE HOMES
Muttemwar Shri Vilas Baburao

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the incidents of children running away from Juvenile homes in the country have come to the notice of the Government;
- (b) if so, the number of children escaped from Juvenile homes during each of the last three years and the current year along with the reasons therefor, State/UT-wise;
- (c) whether the Government has conducted any enquiry in this regard and if so, the details and outcome thereof and if not, the reasons therefor;
- (d) whether the said homes maintain records of their visitors and if so, the details thereof and if not, the reasons therefor; and
- (e) the corrective measures taken/being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b) As per the information received from States/UTs, the number of children escaped from Juvenile Homes during each of the last three years and the current year is annexed.
- (c) As per the information received from States/UTs, enquiries are taken up as per rules/procedures in vogue on such incidents and reports are sent to the competent authority and police for restoring the children.
- (d) As per the Rule 66 of the Model Rules notified under the Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act), all Homes are required to maintain a visitor's book in which records of visitors are maintained.
- (e) As per the information received from States/UTs, an analysis of the reasons for the escape is made and based on the finding, suitable steps are taken up for avoiding the recurrence of such incidents. Further, counselling services are provided in Homes for providing psychological & emotional support to children in the Homes and also to bring attitudinal change among the children.

To improve the quality services in Homes and maintain the standards of care stipulated in the Central Model Rules under the Juvenile Justice (Care and Protection of Children) Act, 2000, the Ministry of Women and Child Development is providing financial assistance to the State Governments/UT Administrations under the Integrated Child Protection Scheme (ICPS) for setting up and maintenance of various types of Homes for children under the Act. The Model Rules notified under the JJ Act inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations are required to ensure, through regular inspection and monitoring, that the institutions are run as per the provisions of the Act and the Rules framed there-under.